

*As
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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

TOUR PROGRAMME OF HIS EXCELLENCY THE GOVERNOR OF ORISSA FOR AUGUST 1937.

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
AUGUST 1937—			
Monday, 9th ..	8-30 A.M.	Leave Puri.	.. By special train.
	10-30 A.M.	Arrive Cuttack.	
		Detrain and drive to Circuit House.	

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
AUGUST 1937—			
Tuesday, 10th to Sunday, 15th	.. } .. }	HALT.	
Monday, 16th	.. 8-30 A.M.	Leave Cuttack	.. By special train.
	10-30 A.M.	Arrive Puri.	
		Detrain and drive to Govern- ment House.	
Monday, 23rd	.. 8-30 A.M.	Leave Puri	.. By special train.
	10-30 A.M.	Arrive Cuttack.	
		Detrain and drive to Circuit House.	
		HALT.	

All arrivals and departures will be private.

PARTY.

HIS EXCELLENCY.

LADY HUBBACK.

J. S. Wilcock, Esq., I.C.S., Secretary to Governor.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

Lt. Md. Raza Khan, Bahadur, Indian Aide-de-Camp.

All letters and telegrams for His Excellency and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

J. S. WILCOCK,

*Secretary to His Excellency
the Governor of Orissa.*

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 3rd August 1937.

No. 8017-A.—M. R. Ry. Bhamidipati Narasappa Pantulu, Acting Agency Head Clerk in the Collector's office, Chatrapur, in the district of Ganjam, is vested with the powers of a Magistrate of the third class.

The 4th August 1937.

No. 9678-A.—The services of Mr. L. J. Lucas, I.C.S., officiating Magistrate and Collector of Balasore, on leave, are replaced at the disposal of the Government of Bihar, with effect from the date of this notification.

The 4th August 1937.

No. 9684-A.—In exercise of the power conferred by clause (f) of sub-section (1) of section 69 of the Government of India Act, 1935, the Governor of Orissa, acting in his

discretion, is pleased to remove the disqualification incurred under the said clause (f) by the candidate mentioned in the first column of the Table hereto annexed, by reason of his failure to lodge, within the time and in the manner prescribed by sub rule (1) of rule 90 of the Orissa Legislative Assembly Electoral Rules, Part II (Elections and Election Petitions) 1936, a return of election expenses in connection with his candidature for the constituency of the Orissa Legislative Assembly mentioned opposite his name in the second column of the Table at the election held in pursuance of notification no. 4293-Ref. P., dated the 4th December 1936.

TABLE.

Name of candidate.	Constituency.
1	2
Babu Lokanath Misra ...	South Furi Sadr General.

The 3rd August 1937.

No. 8035—P2C/10 of 37-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased—

(a) to confer upon Babu Giridhari Samantra, who has been appointed to be President of the Panchayat of Union no. II in police-station Khurda of the Khurda subdivision in the district of Puri in place of Babu Narsingha Charan Samantra (who was appointed for a period of 3 years under notification no. 2308-P. R., dated the 12th June 1935), the powers of a Magistrate under sections 64, 127 and 128 of the said Code within the limit of the said union; and

(b) to declare that he may exercise the said powers during the unexpired portion of the period of 3 years ending on the 28th April 1938 for which Babu Narsingha Charan Samantra was empowered to hold the office of President of the said Panchayat under notification no. 2308-P. R., dated the 12th June 1935.

The 3rd August 1937.

No. 8037—P2C/10 of 37-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased—

(a) to confer upon Babu Bansidhar Chhotra, who has been appointed to be President of the Panchayat of Union no. XVI in police-station Satyabadi of the Sadr subdivision in the district of Puri in place of Babu Chakradhar Srichandan (who was appointed for a period of 3 years under notification no. 1476-P. R., dated the 20th May 1935), the powers of a Magistrate under sections 64, 127 and 128 of the said Code within the limit of the said union; and

(b) to declare that he may exercise the said powers during the unexpired portion of the period of 3 years ending on the 12th March 1938 for which Babu Chakradhar Srichandan was empowered to hold the office of President of the said Panchayat under notification no. 1476-P. R., dated the 20th May 1935.

The 31st July 1937.

No. 5847-F.—In exercise of the power conferred by sub-section (1) of section 11 of the Bihar and Orissa Local Fund Audit

Act, 1925 (Bihar and Orissa Act II of 1925), His Excellency the Governor is pleased to appoint the Hon'ble Minister in charge of the Health and Local Self-Government Department to be the authority to whom appeals may be preferred under the said section against surcharges and charges made in respect of the accounts of the Fund of the Orissa Council of Medical Registration, constituted under the Orissa Medical Regulation, 1936 (Regulation II of 1936).

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

(LEGISLATIVE ASSEMBLY.)

NOTIFICATION.

The 27th July 1937.

No. 677-L.A.—In exercise of the power conferred by sub-section (3) of section 65 of the Government of India Act, 1935, the Governor is pleased to appoint Babu Bichitrananda Das, a member of the Orissa Legislative Assembly, to perform the duties of the office of the Speaker of the said Assembly until a Speaker is elected.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATION.

The 27th July 1937.

No. 15-A.—Babu Gopal Chandra De Subordinate Judge of Sambalpur, in the judgeship of Cuttack-Sambalpur, is granted leave for twenty two days, viz., leave on average pay for four days and on half average pay for the remaining period under rules 284, 289, 291 and 297 of the Bihar and Orissa Service Code in extension of the leave already granted to him with permission to affix Sunday, the 8th August 1937, to the leave.

By order of the High Court,

S. K. DAS,

Registrar.